

## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: CP/689/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: PRADEEP M.R

NAME OF THE RESPONDENT(S)

: MERCHEM LIMITED

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

1. ROHAN RATASEKARAN Consul for

## ORDER

Counsel for the Applicant present. As per the direction given on 21.12.2017, private notice has been served on the Corporate Debtor which was sent on 28.12.2017. The postal receipt, delivery report and copy of the notice are placed on record along with an affidavit. The service effected on the Corporate Debtor is held sufficient. The Corporate Debtor is proceeded ex parte. Matter is posted for arguments. Put up on 15.01.2018 at 10.30 A.M.

> (CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)